NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

A TTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

A PPLICATION NUMBER

PETITION NUMBER

: CP/547/ (IB)/2017

NAME OF THE PETITIONER(S)

: FOSROC CHEMICALS

NAME OF THE RESPONDENT(S)

: CONSOLIDATED CONSTRUCTIONS CONSORTIUM LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. S. KARTHIKEI BALAN PREETHI. S. ARASU

Coursel for Respondent Greate & +
Coursel for the Petition #

ORDER

Counsel for both the parties present. The counsel for the Corporate Debtor refers to the communication dt. 15.06.2017 (Pg 104) of the typed set filed by the petitioner, wherein it is stated that no amount is payable to the operation creditor. In the next para, it is stated that they are ready to reconcile the accounts of the operation creditor for which they assure to extend full co-operation at their end. Counsel for the Corporate Debtor reiterated the assurance. The parties are directed to initiate the process of reconciliation of the account on 08.09.2017 and report before this Bench on 11.09.2017 at 10.30 A.M.

J-7 - Later do

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)